

INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY**NOTIFICATION**

Hyderabad, the 26th December, 2005

**Insurance Regulatory and Development Authority (Obligation of Insurers to Rural or Social Sectors)
(Amendment) Regulations, 2005**

F. No. IRDA/Reg./4/2005/37.—In exercise of the powers conferred by Section 32C read with Section 32B of the Insurance Act, 1938 (4 of 1938), the Authority in consultation with the Insurance Advisory Committee hereby makes the following Regulations to further amend the Insurance Regulatory and Development Authority (Obligation of Insurers to Rural or Social Sectors) Regulations, 2002 namely :—

- (1) These regulations may be called the Insurance Regulatory and Development Authority (Obligation of Insurers to Rural or Social Sectors) (Amendment) Regulations, 2005.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- (3) In the Insurance Regulatory and Development Authority (Obligation of Insurers to Rural or Social Sectors) Regulations, 2002,
 - (i) After Regulation 3, the following Regulation 3A shall be added.

“3A—Obligation in the Sixth Financial Year :

Every insurer, who begins to carry on insurance business after the commencement of the Insurance Regulatory and Development Authority Act, 1999 (41 of 1999), shall, for the purposes of Sections 32B and 32C of the Act, ensure that he undertakes the following obligations, during the Sixth Financial year of operations :

- (a) In respect of life insurers, eighteen per cent of the total policies written direct shall be in the rural sector.
- (b) In respect of the non-life insurers, five per cent of the total gross premium income written direct shall be in the rural sector, and
- (c) In respect of all insurers, twenty five thousand new lives shall be covered in the social sector and the policies should be in force on 31st March of the year”.

C. S. RAO, Chairman

[ADVT. III/IV/Exty./161/05]